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ITEM NO.23

COURT NO.7

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011  
CC 11998/2011

(From the judgement and order dated 05/10/2010 in RFA No. 129/2006  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ROOP JUDGE

Petitioner(s)

VERSUS

UNION TERRITORY CHANDIGARH AND ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report )

Date: 29/07/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI  
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. K.G.Bhagat,Adv.  
Ms. Suruchi Dua,Adv.  
Mr. Vineet Bhagat,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

List along with SLP(C)NO. 15026-15030/2011.

[SUMAN WADHWA]  
COURT MASTER

[VINOD KULVI]  
COURT MASTER